

FORM NO. 21.

(Sec. Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

O.A / T.A..... 1307 | 92 1998.

K. Chandru Sekhav ..Applicany(S)

Versus

The Chief Executive

NPC Hyderabad Respondent(s)

INDEX SHEET

Serial No.	Description of documents and dates.	Pages.
Docket orders.		1-2
Interim Orders		
Orders in M.A(s)		
Reply statement		
Rejoinder		
ORDERS IN(Final orders)		19-23

26/10/98 Certified that the file is completed

in all respects.

Signature of dealing Head.

(in Record section)

Signature of S.O.

OA.1307/97

Date	Office Note	ORDER
21-4-98	None Present. Call on 9-6-98 for memo and Reply. <i>DR</i>	<u>28-8-98</u> OA disposed of - Orders ride separate sheet. No costs.
<u>16/6/98</u>	None Present. Call on 21/7/98 for memo and Reply. <i>DR</i>	<i>DR</i> HVC
<u>21-7-98</u>	None Present Call on 25-8-98 for memo & reply.. <i>DR</i>	

Central Administrative Tribunal Hyderabad Bench: Hyderabad. (1)

D.R. No.

1307

of 1997.

K. Chandra Sekhar & others

Applicants(s).

VERSUS.

The Chief Executive, N.F.C., Hyderabad & 30th

(Respondents).

Date	Office Note	ORDER
------	-------------	-------

30/9/97

MA is allowed for the OA for admission tomorrow.

DR
HBSOP

DR
HRRX
M(A)

Admit

Inform order on separate sheet.

R

HBSOP
M(S)

HRRX
M(A)

1-10-97

Admit/Notice
as
7/10/97

cc today

Issued
1-10-97

17/10/97 before D.Y. Regr

None present. Notice served on Respondents 1, 2 and 3. In respect of R. 4 notice not yet served. Served but returned. Served but deemed to have been served. Call on 21/4/98 for memo & reply.

DR
D.Y. Regr

DR

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: BENCH HYDERABAD.

ORIGINAL APPLICATION NO. 1307 OF 1997.

K. Chandra Sekhar

& 9 others. (Applicants(s))

VERSUS

~~Ministry of India, Rep. of India~~

Chief Executive, NTC, DAE,

Hyderabad & 3 others

Respondents(s)(s)

The Application has been submitted to the Tribunal by Shri

Srik N. Shobha

Advocate/

~~in person~~ Under Section 19 of the Administrative Tribunal Act, 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal (procedure) Rules 1987.

The application is in order and may be listed for Admission No. 399197

Scrutiny No. 399197

AM
DEPUTY REGISTRAR (JUDL).

10. Is the application accompanied IFO/DD, for Rs.50/- *✓*

10.

11. Have Legible copies of the annexure duly attested been filed. *✓*

12. Has the applicant exhausted all available remedies. *✓*

13. Has the Index of documents been filed and pagination done properly. *✓*

14. Has the declaration as a required by item No. 7 of form, I been made. *✓*

15. Have required number of envelops (file six) bearing full addresses of the respondents been filed. *✓*

16. (a) Whether the relief sought form arise out of single cause of action. *✓*

(b) Whether any interim relief is prayed for, *✓*

17. In case an Ma for cononation of delay in filed, it supported b an affidavit of the applicant. *✓*

18. Whether t is cause been heared by a single bench. *NP*

19. Any other points. *✓*

20. Result of the scrutiny with initial of the scrutiny clerk. *✓*

~~Scrutiny~~ is Assistant

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3148

Report in the Scrutiny of Application.

Presented by N S Shobha Date of presentation.

Applicant(s) KC Sekhar & Ors 29/5/53

Respondent(s) CE, NFC, DAE, Telcos

Nature of grievance

Recruitment

No. of Applicants

10

No. of Respondents

4

CLASSIFICATION.

Subject Recruitment No. B Department NFC (No. 41)

1. Is the application in the proper form, (three complete sets in paper books form in the two compilations). S
2. Whether name description and address of all the parties been furnished in the cause title. S
3. (a) Has the application been fully signed and verified. S
(b) Has the copies been duly signed. S
(c) Have sufficient number of copies of the application been filed. S
4. Whether all the necessary parties are impleaded. S
5. Whether English translation of documents in a language, other than English or Hindi been filed. S
6. Is the application on time, (see section 21) S
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. S
8. Is the application maintainability. (u/s 2, 14, 18, or/u/R. 8 Etc.,) S
9. Is the application accompanied, duly attesting legible copy been filed. S

CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BRANCH, HYDERABAD

I N D E X S

Case No. 1307 of 1997.

Cause Title K. Ch. Sichar & others

VOLUME

To Chief Executive N.F.C., Hyderabad

SL. NO.	Description of documents	Page No.
1.	Original Application	1 to 6
2.	Material Papers	7 to 8
3.	Vakalat	1
4.	Objection Sheet	—
5.	Spore Copies 4. (Four)	
6.	Covers 4. A	

Reg:- To direct the Respondents to receive the applicants' applications for interview for selection and appointment to the post of JET (fitter) scheduled to be held on 7.10.97.

HYDERABAD.

Bench

Between

K.Chandra Sekhar, S/o Ramaiah and others.

A N D.
The Chief Executive, Nuclear Fuel Complex, Department of Atomic Energy, ECIL, Post, Hyderabad - 762, and others.

.. APplicants.

(15) Recruitment

General

N.F.C. (41)

.. Respondents.

(GusC)

CHORONOLOGICAL EVENTS.

Sl.No.	Date of Events.	Page Nos.
1.	Applicants Passed S.S.C.	2
2.	5-8-1997. Requisition to employment Exchange officer in Order No. NFE/PAR/03/06/96.	3

HYDERABAD.

K. Chandra Sekhar
SIGNATURE OF APPLICANT.

DATED:

Raj
SIGNATURE OF THE COUNSEL FOR THE APPLICANT.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH AT HYDERABAD

O.A. NO. 1307 OF 1997

Between:-

K.Chandra Sekhar, S/o.Ramaiah and others

... Applicants.

- and -

1. The Chief Executive , Nuclear Fuel Complex, Department of Atomic Energy, Post ECIL, HYdeabad- 762.
and others.

.. Respondents.

I N D E X

S.No.	Description of the Documents.	Page Nos.	Annexure.
01.	Original Application	1 to 6	
2.	5. 8.97 NFC /PAR/03/06/97	7-8	

Signature of the
Applicants:-



FOR THE OFFICE USE OF REGISTRAR: TRIBUNAL

DATE OF FILING:

OR

DATE OF

RECEIVING THE
APPLICATION.

O.A. NO.

Signature of the Registrar.

Under Sec-19 of Administrative Tribunal
Act.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BRANCH AT: HYD.

O.A.No. 1307 of 1997.

Between:

1. K. Chandra Sekhar, S/o Ramaiah, age 26 yrs., R/o H.No.14-12-, Plot No.10, Indira Nagar A.P.H.B. Colony, Moulali, Hyderabad -40.
2. K. Srinivasa Rao, S/o Satyanarayana, age 29 yrs., R/o. H.No.7-6-, Kamala Nagar, ECIL Post, Hyderabad -62.
3. K. Veerababu. S/o Bhaskara Rao, age 28 yrs., R/o MIG-C-2, ECIL, Post, Hyderabad.
4. A. Chandra Sekhar, S/o Gopal Rao, age 28 yrs., R/o No.17 A, Sai Towers, Rukmuni puri, ECIL Post, Hyderabad.
5. K. Krishna Murthy, S/o Laxmi Narasiah, age 28 yrs., B-379, HCC Township, HCL Post, Hyderabad - 51.
6. M. Shankaraiah, S/o Belaiah, age 28 yrs., Plot -125, Sainadhpuram Near Dr.A.S.Rao, Nagar, ECIL Post, Hyderabad.

7. A. Jagann Mohan Reddy, S/o Govind Reddy, age 25 yrs., R/o 10-286/1, Vasanthipuri colony, Malkajigiri, R.R. District.
8. K. Srinivas Rao, S/o Subba Rao, age 24 yrs., R/o LIG, B-373, Dr. A.S.Rao Nagar, ECIL Post, Hyderabad.
9. G. Brahma Reddy, S/o Narsi Reddy, age 22 yrs., R/o B-296, HCL Colony, HCL Post, Hyderabad - 51.
10. K. Suresh Babu, S/o Subba Rao, age 28 yrs., R/o Q.No.B-296, HCL Township, HCL Post, Hyderabad -51.

.. Applicants.

A N D.

1. The Chief Executive ~~Engineer~~, Nuclear Fuel Complex, Department of Atomic Energy, Post Ecil, Hyderabad -762.
2. The Chief Administrative Officer, Nuclear Fuel Complex, Department of Atomic Energy, ECIL Post, Hyderabad - 762.
3. The Asst. Personal Officer, Nuclear, Feul Complex, Department of Atomic Energy , ECIL Post, Hyderabad-762.
4. The Employment Exchange Officer, Ranga Reddy district, Sringear colony, Hyderabad.

.. Respondents.

contd..2.

P.M.

DETAILS OF THE APPLICANT:-

1. PARTICULARS OF THE APPLICANT.

a. Name of the Applicant. : K.Chandra Sekhar
b. Name of the Applicants Father : K.Ramaiah.
c. Designation and office in which employed:
d. Office Address:
e. Address for service of all notices and process: Smt.N.Shoba,
Smt.Vaishali Joshi
Smt.P.Vijayalakshmi

2. Particulars of the Respondents:-

The particulars of the respondents are same as stated in the cause title.

3. Particulars of the order against which application is made:-

i) order No. Nil
ii) Order Date. Nil
iii) Passed by: --
iv) Subject in brief:- To receive the applications of the applicants and call them for interview.

4. Jurisdiction of the Tribunal:-

The applicants declared that the subject matter of the O.A is regard to which as they wants redressl is within the jurisdiction of Section 14 of the Administrative Tribunals Act 1985.

5. Limitations:-

The applicants further declares that their applications are not received by the respondents and they have not called for interview for the post of Fitter. The applicants are filed within the period of limitation as per Section 21-A of Administrative Tribunals Act, 1985.

6. Brief facts of the case:-

The applicants submit that they are all unemployed undergraduates. They have passed SSC and have undergone two years training in ITI in the Fitter Trade. They have also registered with the Employment Exchange vide Registration Nos. 1st applicant No.R1/91/43119 Dt- 1.8.91, 2nd applicatnt No. R1/93/09839, Dt.17.6.93 3rd applicant No.R1/89/03298, Dt. 21.2.1989, 4th applicant No.R1/ 92/18450 Dt.26.9.92, 5th applicant No.R1/91/13386, Dt. 5.8.1991, 6th Applicant No.R1/89/03441 Dt.23.2.89, 7th applicant No-R1/95/ 04659 Dt.13.3.95, 8th applicant No.R1/93/19549, Dt.23.9.93, 9th Applicant No.R8/92/07067, Dt.4.2.92, 10th Applicant No.R1/96/19202 a Dt.4.10.96 and 11th Applicant No.R1/91/01956 Dt. 8.2.91.

b) The applicants submit that there are vacancies in the posts of fitter in Nuclear Fuel Complex. The Department has requisition to the Employment Exchange. vide order No.NFC/PAR/03/06/1996 Dt. 5.8.1997 to furnish the list of eligible candidates for the post of Junior Operator Trainee(Fitter Trade). The requisite qualification for the said post is stated as S.S.C. with ITI training for two years in fitter trade. The Officer was asked to furnished the list.

c) The applicants submit that the employment exchange officer has furnished the list of eligible candidates. Though the applicants are having requisite qualification their names are not sponsored by the Employment Exchange. The applicants submit that the respondents have not given vide publicity by advertisement in the daily news papers calling for applications from the eligible candidates directly in addition to the requisition to the employment exchange.

d) The applicants submit that the Supreme Court consisting of three Judges (Full Bench) has decided in its Judgement reported in 1996(6) Scale at page 676 reversing its earlier Judgement in the case of Hargopal Vs. Union of India as follows:-

"It should be mandatory for the requisitioning authority/establishment to intimate the employment exchange and the employment exchange should sponsor the candidates names strictly according to the seniority and reservation as per requisition. In addition to the authority should call for the names by publication in the news papers having vide r circulation and also display on their office notice boards or announce in radio or television and employment news bulletins and then consider the cases of all candidates who have applied".

e) The applicants submit that the respondents have not followed the entire procedure as contemplated above except calling for candidtaes from the employment exchange. The management has not given vide publicity in news ~~new~~ papers having wider circulation and also did not display in the notice board which is arbitrary.

Rul

8

illegal and contrary to judgement. The applicants submitted their applications for the post of Jr. Operator Trainee(Fitter) as notified but the respondents have refused to receive the same stating that their names must be sponsored by only through Employment Exchange. The applicants also registered their names in the Employment Exchange, ~~the~~ but they have not received any call letters till now, which is arbitrary and illegal. The interviews are scheduled to be held from 29.9.97 onwards. The applicants submit that if they have not called for the interview for the post of Jr. Operator (Trainee) (Fitter) scheduled to be held from 29.9.97 onwards they will be put to loss and hardship as such an opportunity will not arise again. The applicants are holding the requisite qualifications and they have also registered in the Employment Exchange. The action of the respondents in refusing to receive the application and not calling the applicants for interview inspite of holding requisite qualifications is contrary to the Judgement of the Supreme Court.

7. RELIEF SOUGHT:

In view of the facts referred to in para 6 it is therefore prayed that this Honourable Tribunal May be pleased to direct the respondents to receive the applications of the applicants and interview them for the post of Junior Operator Trainee(Fitter Trade) under the Control of the 1st respondent in the interviews scheduled to be held on 29.9.97 or any other subsequent date that may be fixed by the 1st respondent and pass such other order or orders as deemed fit and proper in the circumstances of the case.

8. INTERIM RELIEF SOUGHT:

Pending consideration of the above O.A. this Honourable Tribunal may be pleased to direct the respondents to receive the applications of the applicants and issue call letters to them and allow them to appear for the interview for selection and appointment to the post of Junior Operator Trainee(Fitter Trade) under the

: 5 :

control of the 1st Respondent scheduled to be held on ~~29.9.1997~~^{7.10.97} or any other subsequent date that may be fixed by the 1st respondent and pass such other order or orders as deemed fit and proper in the interests of Justice.

9. DETAILS OF REMEDIES EXHAUSTED:

The applicants submit that there is no statutory right of appeal. Hence the question of exhausting the remedies does not arise.

10. Matters Not pending with any other court etc.:

The applicants further declares that the matter regarding which this applications has been made is not pending before any court of any other authority ~~or~~ or any other bench of the Tribunal.

11. Particulars of the Post Orders in respect of the Application fee:-

1. Indian Postal Order(s) Nos:- ⑦ 14 914397.

2. ~~Name~~ Name of the Issuing Post office:- G.P.O.

3. Date of issue of the postal order(s) :- 29.9.97

12. Details of Index:-

18 So-
I.P.O. B.B.D. Remover

An index in duplicate containing the details of the documents to be relied upon is enclosed.

R.M.

13. List of Enclosures:-

The entire list of enclosures were filed as material papers duly indexing the same.

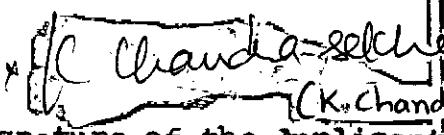
1. Application.
2. Material papers
3. Vakalat.
4. Crossed postal orders.
5. Self addressed envelopes with acknowledgements.

VERIFICATION

and on behalf of others
we, K.Chandra Sekhar, S/o. Ramaiah, (2), K.Srinivasa
Rao, S/o. Satyanarayana, (3) K.Veerababu, S/o. Bhaskara Rao, (4) A.Chandra
sekhar, S/o. Gopal Rao, (5) K.Krishna Murthy, S/o. Laxmi Narasiah, (6)
M.Shankaraith, S/o. Balaiah, (7) S.Srinivas, S/o. B.B.K.Murthy (8) A.Jaghan
Mehan Reddy S/o. Govinda Reddy, (9) K.Srinivasa Rao, S/o. Subba Rao,
(10) G.Brahma Reddy, S/o. Narsi Reddy and (11) K.Suresh Babu, S/o. Babba
Rao, do hereby verify that the contents in paras 1 to 13 are true to
our personal knowledge and belief and that we have not suppressed any
material facts.

Place: Hyderabad.

Date : 24.9.1997


(K. Chandra Sekhar)
Signature of the Applicant, N.D. / .

Signature of the
Counsel for the
Applicants.



CONFIDENTIAL
IMMEDIATE

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
NUCLEAR FUEL COMPLEX.

ECIL X ROAD.
HYDERABAD. 762.

Ref:NFC/PAR/03/06/096

Dt. 5-8-1997.

REQUISITION FORM TO BE USED WHEN CALLING FOR APPLICATIONS FROM
EMPLOYMENT EXCHANGE.

(Separate form to be used for each type of posts).

* * * * *

1. Name, address and telephone No. (if any) of the employer : Nuclear Fuel Complex, Dept., of Atomic Energy, ECIL (PO), Hyderabad - 500062. Tel No. 7120151.
2. Name designation & Tel No. (if any) of the indenting officer : K.S. Sankara Rao, Asst. Personal Officer, Tel. No. 7210151 Ext. 4283
3. Nature of vacancy:
 - a. Designation of the posts to be filed : J.R. OPERATOR TRAINEE - (Fitter Trade)
 - b. Description of duties : Trade Jobs - Related to Mechanical Trade.
 - c. Qualifications required :

FOR PRIORITY CATEGORIES

FOR OTHERS

Essential : SSC/HSC. III (Fitter) Trade certificate with Minimum 50% marks in SSC. (Minimum Marks are with reference to relevant Science/Vocational subjects).

d. Age limits : 18 years minimum and 30 yrs., maximum. Age any. will be reckoned as on 31-8-97. (Relaxation in max. age will be allowed in respect of SC/ST/OBC/EX-Servicemen/PH etc., candidates as per rules).

e. Whether women are eligible : Yes.

4. No. of posts to be filed duration wise :

PERMANENT DURATION

NO. OF POSTS

a. Permanent : - -

b. Temporary : - -

- i. Less than 3 months : - -
- ii. Between 3 months and 1 year : - -
- iii. Likely to be continued beyond one year (Two years) : 17 (Seventeen)

contd.. 2.

RJL

// 2 //

5. Whether there is any obligation or arrangement for giving preference any-category of persons such as scheduled caste. Scheduled Tribe, Ex-Servicemen and Physically Handicapped persons in filing up the vacancies and if so, the number of vacancies to be filed by such categories of persons.

Categories.	NO.of Vacancies to be filed.
	Total By Priority Candidate
a. Scheduled Caste	2
b. Scheduled Tribe	2
c. *OBC	3
d. Ex-Servicemen	-
e. Physically Handicapped	-
f. Others.	10.

* Candidates belonging to OBC should submit the community certificate in the format prescribed by Govt. of India/ D.E.T vide letter No.36033/28/94-Estt.(Res) dt.1-1-97 (copy enclosed). Hence such candidates only may be sponsored.

6. Pay & Allowances : Stipend : I Year : @ Rs.1275/- P.M.
II Year : @ Rs.1350/- P.M.
7. Place of work (Name of the town/ village and district in which it is situated) : NFC, Hyderabad.

8. Probable date by which the vacancy will be filed : Immediate.

9. Particulars regarding interview/ test of applicants.
a.Date of interview/test
b.Time of interview/test
c.Place of interview/test
d.Name, designation, address and Tel.No.(if any) of the Officer to whom applicants should report.

10. Any other relevant information : 1) To the list of suitable candidates may be sent to this office immediately as our requirement is urgent.
2) On satisfactory completion of two years training, the candidates for regular appointment as Tradesman/A (Rs.950-20-1150-EB-25-1400) or Tradesman/b (Rs.1150-25-1500) based on the performance of candidates during the period of training.

Certified that while placing this demand, the instructions connected with the orders on communal representation in the services have been strictly followed with due regard to the poster maintained in accordance with these orders.

KS.SANKARA RAO
ASST. PERSONNEL OFFICER.

District Employment Officer,
District Employment Exchange
Ranga Reddy District.
H.No.8-3-1053, Plot No.144
Srinigar Colony,
HYDERABAD.

cc: 1.Zilla Sainik Welfare Officer
ZSWB, R.R.Dist., Saifabad, Hyd.-4
2.The Superintendent, VRCH,
At Campus, Vidyanagar, Hyderabad.

// true copy //

13

CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH.

O.ARGD. NO. 3148/97

Date: 29/9/97

To Smt N. Shobha, Adv.

Sir,

I am to request you to rectify the defects mentioned below in your application within 14 days from the date of issue of this letter, failing which your application will not be registered and action under Rule 5 (4) will follow.

① Material Papers work applicants
are lose file.

Reply

I have mentioned all applicants Registration
no's in para 6 of original application.

PVL

(P.Vijaya Lakshmi)
Advocate

DEPUTY REGISTRAR (JUDL)



14

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1307/97

DATE OF ORDER : 01-10-1997.

Between :-

1. K.Chandra Sekhar	6.M.Sankaraiah
2. K.Srinivasa Rao	7. A.Jaghen Mohan Reddy
3. K.Veerababu	8. K.Srinivas Rao
4. A.Chandra Sekhar	9. G.Brahma Reddy
5. K.Krishna Murthy	10.K.Suresh Babu

... Applicants

And

1. The Chief Executive,
Nuclear Fuel Complex, Department
of Atomic Energy,
Post ECIL, Hyderabad-762.
2. The Chief Administrative Officer,
Nuclear Fuel Complex, Department
of Atomic Energy,
ECIL Post, Hyderabad-762.
3. The Asst. Personal Officer,
Nuclear Fuel Complex, Dept. of
Atomic Energy, ECIL Post,
Hyderabad-762.
4. The Employment Exchange Officer,
Ranga Reddy District, Srinagar Colony,
Hyderabad.

... Respondents

-- -- --

Counsel for the Applicants : Smt.N.Shoba

Counsel for the Respondents : Shri NR.Devaraj for RR 1 to 3

Shri P.Naveen Rao for R-4.

-- -- --

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

R

D

-- -- --

...2.

(Order per Hon'ble Shri R.Rangarajan, - Member (J)).

-- -- --

Heard Mrs.P.Vijaya Lakshmi for Smt.N.Shoba, counsel for the applicants, Sri U.Satyaharayana for Sri N.R.Devaraj for Respondents 1 to 3 and Sri Phani Raj for Sri P.Naveen Rao for Respondent No.4.

2. Admit. There are 10 applicants in this OA and they are the aspirants to the post of Jr.Operator Trainee (Fitter) under Respondent No.1. Respondent No.1 has issued notification to Respondent No.2 for sponsorship of the candidates from the Employment Exchange. It is stated that the name of the applicant was not sponsored by Respondent No.2. Relying on the judgement of the Supreme Court reported in 1996 (6) SCALE 676 (Excise Superintendent, Malkapatnam, Krishna District, AP Vs. KBN Vieweshara Rao & others), the learned counsel for the applicants submits that the applicants should be considered for posting against that post.

3. We have disposed of similar cases earlier. In view of that, the following direction is given :-

thru

If the applicant submits his application clear 7 days earlier to the date of selection either written or viva-voice or both, then the case of the applicant should be considered along with the candidates sponsored by the employment exchange provided he fulfills all the conditions laid down for appointment to that post. If the applicant fails in the selection, the OA stands dismissed. In that case the respondents should inform the Tribunal through their standing counsel so as to confirm the dismissal order of

Br

D 3.

(16)

the OA. If the applicants are successful and comes within the number to be appointed, then the results should not be announced until further orders in this OA.

R. S. Jai Parameshwar
(R. S. JAI PARAMESHWAR)
Member (OJ)

R. Rangarajan
(R. RANGARAJAN)
Member (A)

D. R. S.
D. R. S.

Dated: 1st October, 1997.
Dictated in Open Court.

av1/

Copy to:-

1. The Chief Executive, Nuclear Fuel Complex, Department of Atomic Energy, ECIL Post, Hyderabad.
2. The Chief Administrative Officer, Nuclear Fuel Complex, Department of atomic Energy, ECIL Post, Hyderabad.
3. The Asst. Personnel Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post Hyderabad-762.
4. The Employment Exchange Officer, Ranga Reddy District, Srinagar Colony, Hyderabad.
5. One Copy to Smt. M. Shobha Advocate CAT Hyd.
6. One Duplicate Copy.
7. One Copy to Mr. M. R. Devaraj Sr. CGSC. CAT. Hyd.
8. One Copy to Mr. P. Naveen Rao S.C. For AP GOVT. CAT. Hyd.

Unr.

*cc to b
officer*

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.DAI PARAMESHWAR :
M (J)

Dated: 1-10-97

ORDER/JUDGMENT 1/6

M.A/R.A/C.A.NO.

in

O.A.NO.

1307/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

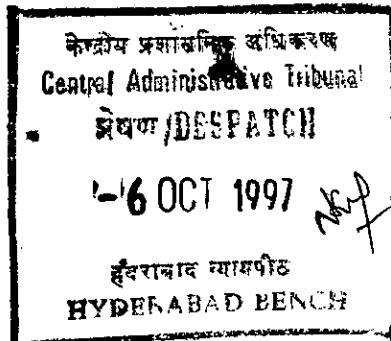
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court



19

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO. 1307/1997

DATE OF ORDER : 24.8.1998

BETWEEN :

K. Chandra Sekhar
K. Srinivasa Rao
K. Veerababu
A. Chandra Sekhar
K. Krishna Murthy
M. Sankaraiah
A. Jaghan Mohan Reddy
K. Srinivas Rao
G. Brahma Reddy
K. Suresh Babu

Applicant(s)

AND

1. The Chief Executive, N.F.C.,
Department of Atomic Energy
ECIL Post, Hyderabad 762.
2. The Chief Administrative Officer
N.F.C., Dept. of Atomic Energy,
ECIL Post, Hyderabad 762.
3. The Asst. Personnel Officer,
Nuclear Fuel Complex,
Department of Atomic Energy, .
ECIL Post,
Hyderabad 500 062 Rangareddy Dist..
4. The Employment Officer,
District Employment Exchange,
Government of Andhra Pradesh,
Rangareddy District
Srinagar Colony, Punjagutta,
Hyderabad. Respondents

Counsel for the Applicant - Ms N. Shoba

Counsel for the Respondents - Shri N.R. Devaraj

Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman
The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

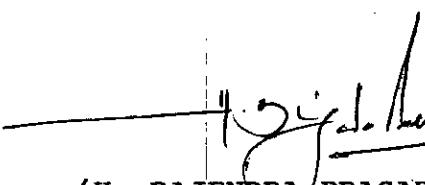
(per Hon'ble Shri H. Rajendra Prasad, Member (A))

20

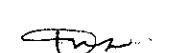
Heard Ms Shoba for the Applicant(s), ~~and~~ Shri N.R. Devaraj on behalf of the Respondents and Shri P. Naveen Rao on behalf of the State of A.P.

The orders passed by this Tribunal today in O.A. No. 987/96 shall be complied with in this O.A. as well.

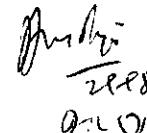
A copy of the orders passed in O.A. No. 987/96 shall be kept on record of this file and also supplied to the Respondents to facilitate further action.


(H. RAJENDRA PRASAD)

Member (A)


(D.H. NASIR)

VICE-CHAIRMAN


DICTATED IN OPEN COURT
D.H.N.

DATED : 24.8.1998

...js/-

OA. 1307 & 1298/97

To

1. The Chief Executive, N.F.C.
Dept. of Atomic Energy,
ECIL Post, Hyderabad-762.
2. The Chief Administrative Officer, N.F.C.
Dept. of Atomic Energy, ECIL Post,
Hyderabad-762.
3. The Assistant Personnel Officer, N.F.C.
Dept. of Atomic Energy, ECIL Post, Hyderabad-62. RR Dist.
4. The Employment Officer,
Dist. Employment Exchange, Govt. of A.P.
Rangareddy Dist. Srinagar Colony, Punjagutta, Hyderabad.
5. One copy to Ms. N. Shoba, Advocate, CAT. Hyd.
6. One copy to Mr. N.R.
7. One copy to Mr. P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
8. One copy to HHRP.M. (A) CAT. Hyd.
9. One copy to DR(A) CAT. Hyd.
10. One spare copy.

pvm.

98/9/98
TYPED BY
CHECKED BY

I COURT
COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 28-8-1998.

ORDER/JUDGMENT

M.A/R.A./C.R.NO.

in

O.A.No. 1307/97
T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

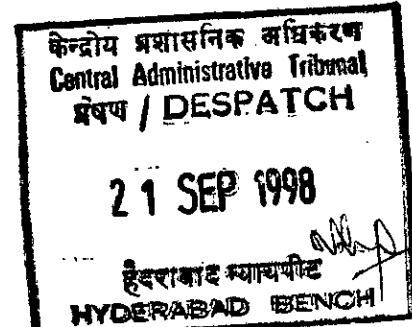
Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



Heard Ms Shoba for the Applicant(s), ~~and~~ Shri N.R. Devaraj on behalf of the Respondents and Shri P. Naveen Rao on behalf of the State of A.P.

The orders passed by this Tribunal today in O.A. No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.A. No. 987/96 shall be kept on record of this file and also supplied to the Respondents to facilitate further action.

प्राप्तिपद्धति
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
हैदराबाद न्यायालय
HYDERABAD BENCH

DATED : 24.8.1998

...js/-

केन्द्र न्यायालय

CASE NUMBER	O.A. 1307/97
नाम का तारोक
Date of Judgement	28/8/98
जज द्वारा किया गया दिन
Copy Made Ready on	11/9/98
अधिकारी (न्यायिक) उप रजिस्ट्रार (न्यायिक) Section Officer (J)/Dy. Registrar (J)	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO. 1307/1997

DATE OF ORDER : 24.8.1998

BETWEEN :

K. Chandra Sekhar
K. Srinivasa Rao
K. Veerababu
A. Chandra Sekhar
K. Krishna Murthy
M. Sankaraiah
A. Jaghan Mohan Reddy
K. Srinivas Rao
G. Brahma Reddy
K. Suresh Babu

Applicant(s)



AND

1. The Chief Executive, N.F.C.,
Department of Atomic Energy
ECIL Post, Hyderabad 762.
2. The Chief Administrative Officer
N.F.C., Dept. of Atomic Energy,
ECIL Post, Hyderabad 762.
3. The Asst. Personnel Officer,
Nuclear Fuel Complex,
Department of Atomic Energy,
ECIL Post,
Hyderabad 500 062 Rangareddy Dist..
4. The Employment Officer,
District Employment Exchange,
Government of Andhra Pradesh,
Rangareddy District
Srinagar Colony, Punjagutta,
Hyderabad.

...Respondents

Counsel for the Applicant - Ms N. Shoba
Counsel for the Respondents - Shri N.R. Devaraj
Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman
The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

(per Hon'ble Shri H. Rajendra Prasad, Member (A))

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 987/96.

Date of Order: 24-8-98.

Between:

D.Raju Naidu.

Applicant.

and

1. The Divisional Railway Manager,
SE Rly, Waltair Division,
Visakhapatnam.
2. The General Manager,
SE Rly, Garden Reach, Calcutta.
3. Regional Employment Officer,
Employment Exchange,
Maharanipetta, Visakhapatnam-2.
4. Union of India, rep. by
the Secretary, Railbhanan,
New Delhi.
5. The Railway Board, Rep. by its
Chairman,
Railbhanan, New Delhi.

Respondents.

Counsel for the Applicant: Shri M.Kesava Rao.

Counsel for the Respondents: Mr.C.V.Malla Reddy, SC for Rlys.

Counsel for the State of A.P.L Shri P.Naveen Rao.

CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

(Order per Hon'ble Shri H.Rajendra prasad : Member(A)

Heard Shri M.Kesava Rao for the applicant,
Shri C.V.Malla Reddy for the Respondents and Shri P.Naveen Rao
for the Govt.of A.P.(R-3).

The matter has been reconsidered on the basis of
the facts contained in the OA as well as in the counter affidavit